

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA
STARRED QUESTION NO. 3847
ANSWERED ON 8TH DECEMBER, 2016

ACCIDENTS INVOLVING GOVERNMENT VEHICLES

3847. SHRI M.K. RAGHAVAN:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

(a) whether the Government has taken any steps to tabulate the total number of accidents involving Government vehicles including death;

(b) if so, the details thereof, State wise during the last three years;

(c) whether the Government will consider to implicate the concerned driver and the responsible official when such accidents take place, if so, the details thereof;

(d) whether the Government is also aware that due to non availability of insurance to Government vehicles, the accident victims are vulnerable when such accidents take place; and

(e) if so, the steps taken by the Government to resolve such issues?

ANSWER

THE MINISTER OF STATE IN THE
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS
(SHRI MANSUKH L. MANDAVIYA)

(a) to (c) Ministry of Road Transport & Highways collects data on road accidents from all States / UTs in a format developed as per the Asia Pacific Road Accident Database (APRAD) project of United Nations Economic and Social Commission for Asia Pacific (UNESCAP). In this format, the data relating to accidents involving Government vehicles including death are not collected.

(d) to (e) As per sub. Section (2) of Section 146 of Motor Vehicles Act, 1988, any vehicles owned by Central Government or a State Government and used for Government purpose unconnected with any commercial enterprises are exempted from the requirement of third party insurance.
